

27/1/54

**THE
PARLIAMENTARY DEBATES**

**(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT**

4585

4586

HOUSE OF THE PEOPLE

Monday, 12th April, 1954

The House met at Two of the Clock

[**MR. SPEAKER** in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

2-45 P.M.

PUBLIC ACCOUNTS COMMITTEE

**PRESENTATION OF EVIDENCE RELATING TO
SEVENTH REPORT**

Shri B. Das (Jaipur-Keonjhar): I beg to present Volume II—Evidence relating to the Seventh Report of the Public Accounts Committee (1952-53) on the Appropriation Accounts (Civil), 1949-50 and unfinished Accounts (Civil), 1948-49.

PAPERS LAID ON THE TABLE

CENTRAL EXCISE NOTIFICATIONS

The Deputy Minister of Finance (Shri A. C. Guha): I beg to lay on the Table a copy of each of the following Notifications in accordance with Section 38 of the Central Excises and Salt Act, 1944, namely:—

(i) Central Excise Notification No. 1, dated the 8th January, 1954.

(ii) Central Excise Notification No. 3, dated the 11th February, 1954.

(iii) Central Excise Notification No. 6, dated the 28th February, 1954.

(iv) Central Excise Notification No. 7, dated the 19th February, 1954.

[Placed in the Library. See No. S-112/54.]

DEMANDS FOR GRANTS*

Mr. Speaker: The House will now proceed with the consideration of the Demands for Grants Nos. 48, 49, 50, 51 and 125, relating to the Ministry of Health.

Members and Leaders of Groups may hand over the numbers of the cut motions, which they select, to the Secretary, in fifteen minutes. I will treat them as moved, if those hon. Members in whose names those cut motions stand are present in the House, and they are otherwise in order.

The usual time-limit for speeches will be observed. We shall discuss the Demands for Grants under this Ministry, up to 5 P.M. Since the question list is over already, the House gets fifteen minutes extra for this discussion.

I shall now place the Demands before the House.

DEMAND NO. 48—MINISTRY OF HEALTH

Mr. Speaker: Motion is:

"That a sum not exceeding Rs. 6,38,000 be granted to the

*Moved with the previous sanction of the President.